

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 124/TL/2023

- Subject : Application under Section 14, 15 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of Transmission Licence to Khavda II-A Transmission Limited.
- Date of Hearing : **26.7.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Khavda II-A Transmission Limited (KIIATL).
- Respondents : Central Transmission Utility of India Limited and 8 Ors.
- Parties Present : Shri Bhavesh Kundalia, KIIATL
Shri Ajay Kumar, CTUIL
Shri Sidharth Sharma, CTUIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

At the outset, the representative of the Petitioner submitted that the Commission, vide its order dated 5.7.2023, had proposed the grant of a transmission licence to the Petitioner company and directed the staff of the Commission to publish the notices under Section 15 (5) (a) of the Electricity Act, 2003, inviting suggestions/objections to the proposal of the Commission. Accordingly, the Commission has published the notices. In response to the public notice, no objection has been received. The representative of the Petitioner prayed to grant the transmission licence to the Petitioner company.

2. The representative of the CTUIL submitted that the CTUIL, vide its affidavit dated 3.7.2023, has submitted the status of RE generators at Khavda RE Park, which have already been recorded by the Commission in its order dated 5.7.2023.

3. After hearing the representatives of the Petitioner and CTUIL, the Commission directed the Petitioner to submit on an affidavit within a week a copy of Form II posted on its website along with the date of posting required as per Regulation 7 (7) of the CERC (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009, read with the Order dated 22.1.2022 in Petition No. 1/SM/2022.

4. The Commission directed CTUIL to submit on an affidavit within a week the following information/clarifications:

(a) Clarify item 2 under the scope of work regarding “1x110 MVAr bus reactor at KPS2 (GIS)”; and

(b) How the implementation of all the transmission packages proposed for evacuation of 4.5 GW RE injection at Khavda RE park under Phase-II (Part A to Part D) shall be ensured in the same timeframe.

5. Subject to the above, the Commission reserved its order in the matter.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)